

199
Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**The Consultant (Judicial)
Hon'ble National Green Tribunal (P.B)
New Delhi.**

No. JKPCC/NGT/137/ 3336-37

Dt. 22-5-2024.

Sub: - Hon'ble NGT Order dt. 13-03-2024 in O.A No. 253/2023 titled Raja Muzaffar Bhat v/s Union Territory of Jammu and Kashmir & Ors.

Ref.: Hon'ble National Green Tribunal order dated 13-03-2024.

Sir,

In compliance to **Hon'ble National Green Tribunal Order dt. 13-03-2024 in O.A No. 253/2023 titled Raja Muzaffar Bhat v/s Union Territory of Jammu and Kashmir & Ors.**, kindly find enclosed the Compliance Report of J&K Pollution Control Committee.

It is requested that the Compliance Report may kindly be taken on record and place before the Hon'ble NGT for consideration.

Yours faithfully,

Encl: (As above).


(Ghansham Singh) JKAS
Member Secretary 22.5.24
J&K PCC.

1. Sh. Parth Awasthi, Standing Counsel for J&K Govt. in Hon'ble NGT matters in New Delhi, for information and necessary action. This is in reference to Govt. of J&K Order No. 8495-JK(LD) of 2022 Dated 12-10-2022.

**Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi**

Original Application No. **253 of 2023**

IN THE MATTER OF

**Raja Muzaffar Bhat V/s state
of Jammu & Kashmir & Ors.**

Compliance Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal Order dated 13-03-2024 passed in OA No. 253 of 2023 titled "Raja Muzaffar Bhat V/s state of Jammu & Kashmir & Ors".

Background:

That the Hon'ble National Green Tribunal vide order dated **13-03-2024** in **OA No. 253 of 2023** issued following directions: -

"Hence we Direct J&K PCC to file a fresh action taken report by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of image PDF indicating the action for recovery of EC of Rs. 81 Lacs already imposed on the Municipal Council, Poonch and further action to impose the EC for subsequent violation after November, 2022. The J&K PCC is also directed to disclose the penal action which has been taken against respondent no. 6".

In compliance to the aforesaid order of the Hon'ble NGT dated 13-03-2024 in **OA No. 253 of 2023**, the Action Taken Report of the J&K Pollution Control Committee is submit as under:



1. That Directions were issued to the Chief Executive Officer, Municipal Council Poonch, under Solid Waste Management Rules 2016, Plastic waste Management Rules, 2016 and Bio-medical Waste Rules, 2016 observed J&K Non- biodegradable Material (Management, Handling and Disposal) Act, 2007. The Chief Executive Officer, Municipal Council Poonch was directed vide No. JKPCC/OA253/2024/924-932 dated 26-03-2024 to :
 - A. Submit the present status of Solid Waste, Plastic Waste and Bio-medical Waste observed along the bank of river Suran.
 - B. Ensure that Solid Waste and Bio-medical waste dumped on the bank of river Suran, Poonch in the area falling between Sher-i-Kashmir bridge and the confluences of Poonch river and Belar Nallah near Poonch town is collected, processed, treated and disposed off in accordance with the Solid Waste Management Rules, 2016, Plastic Waste Management Rules, 2016, Bio-medical Waste Management Rules, 2016 and Jammu and Kashmir Non-biodegradable material (Management) handling and disposal) Act, 2007.
 - C. Furnish Action Plan and timeline regarding processing of Legacy Waste dumped on the river Suran Poonch.
 - D. Submit a list of officials of Municipal Council Poonch who are responsible for continues violations of Solid Waste Management Rules 2016 from 2019 onwards for their prosecution under the Environmental (Protection) Act, 1986, appended as **Annexure A**.
2. That Directions were issued to Deputy Commissioner / District Magistrate, District Poonch to submit a list of officials of Poonch Municipal Council, who are responsible for continuous violation of Solid Waste Management Rules, for their prosecution under the Environmental (Protection) Act, 1986 appended as **Annexure B**.
3. That monitoring was got conducted by J&K PCC Divisional Officer Poonch to assess the status of Solid Waste Management disposal &

remedial measures, if any taken by Report Municipal Council, Poonch appended as **Annexure C**.

4. That CEO Poonch has submitted his reply vide NO. MCP/2023-24/1865-67 dated 27-03-2024, appended as **Annexure D**, to the showcase Notice issued for levying EC dt. 27.03.2024 and submitted that :
 - a. That Municipal Council Poonch has notified Solid Waste Management Bye Laws vide notification dated 04-09-2019 published in Govt. gazetted specifying inter-alia the fine/penalty clauses.
 - b. That site for Material Recovery Facilities (MRF) / Waste Process Centre has been identified and the same has been sanction for construction of Material Recovery Facility and Compost Pad at an estimate cost of Rs. 196.24 lacs.
 - c. That funds have been released by the Directorate of Urban Local Bodies Jammu in favour of Municipal Council Poonch for construction of MRF and Compost pad.
 - d. That Municipal Council Poonch have procured 05 garbage collection vehicle with segregated bin facilities and also deployed 15 waste collection vehicles for collection of ` 100% door to door waste in a segregate manner.
 - e. That large scale campaign through IEC activities involving social groups, NGO's and Schools for educating people about the Solid Waste Management.
5. That in compliance to the directions passed by the Hon'ble Tribunal vide order dated 15-03-2024 in O.A No. 253/2023, the answering respondent Committee has issued the order No. 01 – JKPCC of 2024

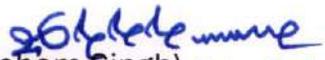
dated 22-05-2024 thereby imposing Environmental Compensation against Chief Executive Officer, Municipal Council Poonch, to the tune of Rs. 162.9 lacs, appended as **Annexure E**.

6. That, the answering respondent Committee vide communication No. JKPCC/OA/253/2024/945-952 dated 18-04-2024 has already directed to the Deputy Commissioner, Poonch:-
- a) Ensure recovery of Environmental Compensation to the tune to Rs.81.00 lacs with interest @12% from Chief Executive Officer, Municipal Council Poonch.
 - b) Submit present status of identification and allocation of suitable land for setting up solid waste processing and disposal facilities.
 - c) Submit the minutes of meeting held to review the performance of local bodies, on waste segregation, processing, treatment and disposal.
 - d) Submit a list of officials of Poonch Municipal Council, who are responsible for violation of Solid Waste Management Rules, for their prosecution under Environmental (Protection) Act, 1986, appended as **Annexure F**.

The response and Action Taken Report by Deputy Commissioner Poonch is awaited.

Prayer:

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.


(Ghansham Singh) 22-5-24
Member Secretary
J&K PCC

Jammu and Jammu Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

**The Chief Executive Officer
Municipal Council
Poonch.**

No: JKPC/ OA 253/2024/ 924-932

Dt: 26 March 2024

Subject: Violation of Solid Waste Management Rules, 2016 by Municipal Council Poonch.

Reference: Show Cause Notice issued with regard to levying of Environmental Compensation for violation of Solid Waste Management Rules, 2016 dated 09-03-2024, in OA No. 253 of 2023 titled "Raja Muzaffar Bhat vs UT of Jammu & Kashmir" before the Hon'ble National Green Tribunal.

1. **Whereas**, disposal of Solid Waste is primarily regulated under the following Rules / Act:

- a. Solid Waste Management Rules, 2016
- b. Plastic Waste Management Rules, 2016
- c. J&K Non-biodegradable Material (Management, Handling and Disposal) Act, 2007

2. **Whereas**, rule 15 of the Solid Waste Management Rules, 2016 prescribes the duties and responsibilities of the local authorities and village Panchayats of census towns and urban agglomerations, which are reproduced below:

15. **Duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations.** - The local authorities and Panchayats shall,-

- (a) prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification of state policy and strategy and submit a copy to respective departments of State Government or Union territory Administration or agency authorised by the State Government or Union territory Administration;
- (b) arrange for door-to-door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises. From multi-storage buildings, large commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location;
- (c) establish a system to recognise organisations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste;
- (d) facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration in solid waste management including door to door collection of waste;

- (e) *frame byelaws incorporating the provisions of these rules within one year from the date of notification of these rules and ensure timely implementation;*
- (f) *prescribe from time-to-time user fee as deemed appropriate and collect the fee from the waste generators on its own or through authorised agency;*
- (g) *direct waste generators not to litter i.e., throw or dispose of any waste such as paper, water bottles, liquor bottles, soft drink cans, tetra packs, fruit peel, wrappers, etc., or burn or bury waste on streets, open public spaces, drains, water bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to authorised the waste pickers or waste collectors authorised by the local body;*
- (h) *setup material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials to enable informal or authorised waste pickers and waste collectors to separate recyclables from the waste and provide easy access to waste pickers and recyclers for collection of segregated recyclable waste such as paper, plastic, metal, glass, textile from the source of generation or from material recovery facilities; Bins for storage of bio-degradable wastes shall be painted green, those for storage of recyclable wastes shall be printed blue and those for storage of other wastes shall be printed black;*
- (i) *establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal. Such facility shall be established in a city or town in a manner that one centre is set up for the area of twenty square kilometres or part thereof and notify the timings of receiving domestic hazardous waste at such centres;*
- (j) *ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility or as may be directed by the State Pollution Control Board or the Pollution Control Committee;*
- (k) *direct street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the waste collectors or agency authorised by local body;*
- (l) *provide training on solid waste management to waste-pickers and waste collectors;*
- (m) *collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions;*
- (n) *collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation;*
- (o) *set up covered secondary storage facility for temporary storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transport vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body;*
- (p) *collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible;*



- (q) *transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for onsite processing of such waste;*
- (r) *transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility;*
- (s) *transport construction and demolition waste as per the provisions of the Construction and Demolition Waste Management Rules, 2016;*
- (t) *involve communities in waste management and promotion of home composting, bio-gas generation, decentralised processing of waste at community level, subject to control of odour and maintenance of hygienic conditions around the facility;*
- (u) *phase out the use of chemical fertilizer in two years and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction. Incentives may be provided to recycling initiatives by informal waste recycling sector.*
- (v) *facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with private sector participation or through any agency for optimum utilisation of various components of solid waste, adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board. Preference shall be given to decentralised processing to minimize transportation cost and environmental impacts such as-*
 - i) *bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilisation of biodegradable wastes;*
 - ii) *waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste-based power plants or cement kilns;*
- (w) *undertake on their own or through any other agency construction, operation and maintenance of sanitary landfill and associated infrastructure as per Schedule 1 for disposal of residual wastes in a manner prescribed under these rules;*
- (x) *make adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget ensuring that funds for discretionary functions of the local body have been allocated only after meeting the requirement of necessary funds for solid waste management and other obligatory functions of the local body as per these rules;*
- (y) *make an application in Form-I for grant of authorisation for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding five metric tonnes per day including sanitary landfills from the State Pollution Control Board or the Pollution Control Committee, as the case may be;*
- (z) *submit application for renewal of authorisation at least sixty days before the expiry of the validity of authorisation;*
- (za) *prepare and submit annual report in Form IV on or before the 30th April of the succeeding year to the Commissioner or Director, Municipal Administration or designated Officer;*

- (zb) *the annual report shall then be sent to the Secretary -in-Charge of the State Urban Development Department or village panchayat or rural development department and to the respective State Pollution Control Board or Pollution Control Committee by the 31st May of every year;*
- (zc) *educate workers including contract workers and supervisors for door to door collection of segregated waste and transporting the unmixed waste during primary and secondary transportation to processing or disposal facility;*
- (zd) *ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce;*
- (ze) *ensure that provisions for setting up of centres for collection, segregation and storage of segregated wastes, are incorporated in building plan while granting approval of building plan of a group housing society or market complex; and*
- (zf) *frame bye-laws and prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions of these rules and delegate powers to officers or local bodies to levy spot fines as per the bye laws framed; and*
- (zg) *create public awareness through information, education and communication campaign and educate the waste generators on the following; namely:-*
 - (i) *not to litter;*
 - (ii) *minimise generation of waste;*
 - (iii) *reuse the waste to the extent possible;*
 - (iv) *practice segregation of waste into bio-degradable, non-biodegradable recyclable and combustible), sanitary waste and domestic hazardous wastes at source;*
 - (v) *practice home composting, vermi-composting, bio-gas generation or community level composting;*
 - (vi) *wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body and place the same in the bin meant for non-biodegradable waste;*
 - (vii) *storage of segregated waste at source in different bins;*
 - (viii) *handover segregated waste to waste pickers, waste collectors, recyclers or waste collection agencies; and*
 - (ix) *pay monthly user fee or charges to waste collectors or local bodies or any other person authorised by the local body for sustainability of solid waste management.*
- (zh) *stop land filling or dumping of mixed waste soon after the timeline as specified in rule 23 for setting up and operationalisation of sanitary landfill is over;*
- (zi) *allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill and the sanitary landfill sites shall meet the specifications as given in Schedule-I, however, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill;*

(zi) investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of biomining and bio-remediation and wheresoever feasible, take necessary actions to bio-mine or bio-remediate the sites;

(zk) in absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.

(zl) collect and transport biodegradable, non-biodegradable, and domestic hazardous waste from households including slums and informal settlements, commercial, institutional and other non-residential premises, multi-story buildings, large commercial complexes, malls, housing complexes and the like in compartmentalised and covered vehicle to the respective processing facility.

3. **Whereas**, Rule 22 of the Solid Waste Management Rules, 2016 prescribes the time frame for implementation of the said rules which is reproduced below:

22. Time frame for implementation.- Necessary infrastructure for implementation of these rules shall be created by the local bodies and other concerned authorities, as the case may be, on their own, by directly or engaging agencies within the time frame specified below:

#	Activity	Time limit from the date of notification of rules
(1)	(2)	(3)
1.	Identification of suitable sites for setting up solid waste processing facilities	1 year
2.	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or standalone sanitary landfill facilities by all local authorities having a population of 0.5 million or more	1 year
3.	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities	2 years
4.	Enforcing waste generators to practice segregation of biodegradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source	2 years
5.	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities	2 years

6.	Ensure separate storage, collection and transportation of construction and demolition wastes	2 years
7.	Setting up solid waste processing facilities by all local bodies having 100000 or more population	2 years
8.	Setting up solid waste processing facilities by local bodies and census towns below 100000 population	3 years
9.	Setting up common or standalone sanitary landfills by or for all local bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules	3 years
10.	Setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules	3 years
11.	Bio-remediation or capping of old and abandoned dump sites	5 years

4. **Whereas**, section 9 of the Jammu and Jammu Non-biodegradable Material (Management, Handling and Disposal) Act, 2007 provides as follows:

Section 9 – Prohibition to throw biodegradable and non-biodegradable garbage in public drains, natural or manmade lakes, wetlands.- (1) No person, by himself or through another, shall knowingly or otherwise, throw or cause to be thrown, in any drain, ventilation, shaft, pipe and fittings, connected with the private or public drainage works, natural or manmade lakes, wetlands any non-biodegradable garbage or construction debris or any biodegradable garbage by placing in a non-biodegradable bag or container likely to-

- i. injure the drainage and sewage system;
- ii. interfere with the free flow or affect the treatment and disposal of drainage and sewage contents;
- iii. be dangerous or cause nuisance or be prejudicial to the public health; and
- iv. damage the lakes, rivers or wetlands.

(2) No person shall, knowingly or otherwise, place or permit to be placed, except in accordance with such procedure and after complying with such safeguards as may be prescribed,

any biodegradable or non-biodegradable garbage in any public place open to public view unless-

(a) the garbage is placed in any receptacle; or

(b) the garbage is deposited in a location designated by local authority having jurisdiction in the area for the disposal of such garbage.

5. **Whereas**, the Municipal Council, Poonch has been in continuous breach and blatant violations of Waste Management Rules/ Act referred to above.
6. **Whereas**, the Municipal Council, Poonch has failed to submit a tenable response to the show cause notice issued dated 09-03-2024.
7. **Whereas**, contravention of provisions of the Environmental Protection Act, 1986, rules, orders and directions issued there under is punishable under the said Act and this includes contraventions by Government Departments as well.

Now therefore, in view of the above position of law, the deficiencies that persist in the implementation of the Solid Waste Management Rules 2016 and in exercise of powers under Section 5 of the Environment (Protection) Act 1986, Section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981, the following directions are hereby issued:

The Chief Executive Officer, Municipal Council Poonch shall:-

- i. Submit the present status of Solid Waste, Plastic Waste & Bio Medical Waste observed along the banks of river Suran.
- ii. Furnish quantity of solid waste generated in Poonch Municipal Council Jurisdiction.
- iii. Ensure that no waste, whether bio-degradable or non-biodegradable, from domestic or commercial establishments on either side of river Suran finds way into the river, in violation of the Water (Prevention and Control of Pollution) Act, 1974 and section 9 of the Jammu and Jammu Non-biodegradable Material (Management, Handling and Disposal) Act, 2007.
- iv. Ensure that Solid Waste & Bio Medical Waste dumped on the banks of river Suran, Poonch in the area falling between Sher-E- Kashmir Bridge and the confluence of Poonch River and Belar Nala, near Poonch Town, is collected, processed, treated and disposed of in accordance with the Solid Waste Management Rules 2016, Plastic Waste Management Rules 2016, Bio Medical Waste Management Rules, 2016 and the

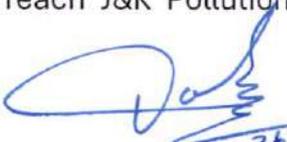


Jammu and Kashmir Non-biodegradable Material (Management, Handling and Disposal) Act, 2007.

- v. Notify the waste collection schedule and method of collection for segregated bio-degradable and non-biodegradable waste and collect waste in accordance with the schedule and method so notified.
- vi. Enforce performance of duties by the waste generators as prescribed under rule 4 of the Solid Waste Management Rules, 2016.
- vii. Direct waste generators not to litter i.e., throw or dispose of any waste such as paper, bottles, cans, tetra packs, fruit peel, wrappers, etc., or burn or bury waste on streets, open public spaces, drains, water bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to authorised waste pickers or waste collectors authorised by the local body.
- viii. Furnish the action plan and timeline regarding processing of legacy waste dumped on the banks of river Suran, Poonch in the area falling between Sher-E- Kashmir Bridge and the confluence of Poonch River and Belar Nala, near Poonch Town, as reported in the recent inspections conducted by Pollution Control Committee, Jammu.
- ix. Submit a list of officials of Poonch Municipal Council, who are responsible for continuous violation of Solid Waste Management Rules from 2019 onwards, for their prosecution under the Environmental (Protection) Act, 1986.

The response of Municipal Council, Poonch must reach J&K Pollution Control Committee by or before 4th April, 2024.

Encls : Show Cause Notice


 (Vasu Yadav)
 26/3/24
 Chairman

Copy to the :

1. Financial Commissioner (Addl. Chief Secretary), Forests, Ecology and Environment Department, Civil Secretariat, Jammu / Srinagar.
2. Commissioner/Secretary to Govt. Housing and Urban Development Department, Civil Secretariat, Jammu / Srinagar.
3. Divisional Commissioner, Jammu.
4. Deputy Commissioner/District Magistrate, Poonch.
5. Regional Director, J&K PCC, Jammu.
6. Director, Urban Local Bodies, Jammu.
7. Divisional Officer, PCC, Poonch.
8. Scientist 'A' In charge Waste Management, J&K PCC, Jammu.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**The Deputy Commissioner / District Magistrate
District Poonch.**

No: JKPCO/OA 253/2024/ 916-923

Dt: 26 March 2024

Subject: Violation of Solid Waste Management Rules, 2016 by Municipal Council Poonch.

Reference: Recovery of Environmental Compensation of Rs. 81.00 Lacs levied on Chief Executive Officer, Municipal Council, Poonch dated 02-03-2024, in OA No. 253 of 2023 titled "Raja Muzaffar Bhat vs UT of Jammu & Kashmir" before the Hon'ble National Green Tribunal.

Disposal of Municipal Solid Waste is primarily regulated under the following Rules / Act:

- a. Solid Waste Management Rules, 2016
- b. Plastic Waste Management Rules, 2016
- c. J&K Non-biodegradable Material (Management, Handling and Disposal) Act, 2007
- d. Jammu and Kashmir Non-Biodegradable Material (Management, Handling and Disposal) Rules, 2009.

The said Rules/Act provides a regulatory framework for proper collection, handling, processing and disposal of Solid Waste and Plastic Waste. These rules also prescribe, *inter alia*, duties and responsibilities of District Magistrate, Local Authorities, and the Pollution Control Committee.

Rule 12 of the Solid Waste Management Rules, 2016 prescribes the duties of District Magistrate or District Collector or Deputy Commissioner which are reproduced below :-

- (a) *facilitate identification and allocation of suitable land as per clause (f) of rules 11 for setting up solid waste processing and disposal facilities to local authorities in his district in close coordination with the Secretary-in-charge of State Urban Development Department within one year from the date of notification of these rules;*
- (b) *review the performance of local bodies, at least once in a quarter on waste segregation, processing, treatment and disposal and take corrective measures in consultation with the Commissioner or Director of Municipal Administration or Director of local bodies and secretary-in-charge of the State Urban Development.*

Rule 5 of the Jammu and Kashmir Non-Biodegradable Material (Management, Handling and Disposal) Rules, 2009 prescribes the Responsibility of the State Government and Prescribed Authority.

1. *The District Magistrate / Deputy Commissioner of the concerned district or any other officer nominated by the Government shall also have the*



responsibility for the enforcement of the provisions of these Rules within the territorial limit of their jurisdiction.

2. *The Prescribed Authority apart from having the overall responsibility of enforcement of the provisions of these Rules along with the concerned Deputy Commissioners shall also have the responsibility to act as facilitator and guide in the matters of dealing with non-biodegradable material.*

However, the Municipal Council, Poonch has been in continuous breach of Waste Management Rules/ Act referred to above, as per inspections conducted by Pollution Control Committee, Jammu.

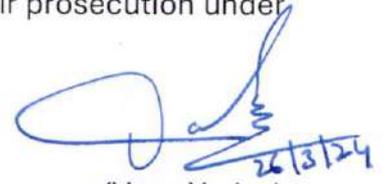
Contravention of provisions of the Environmental Protection Act, 1986, rules, orders and directions issued there under is punishable under the said Act and this includes contraventions by Government Departments as well.

In view of the above, and in exercise of powers under Section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981, the following directions are hereby issued:

The District Magistrate, Poonch shall -

- i. ensure recovery of Environmental Compensation to the tune of Rs. 81.00 Lacs with interest @12% from Chief Executive Officer, Municipal Council , Poonch.
- ii. submit present status of identification and allocation of suitable land for setting up solid waste processing and disposal facilities.
- iii. submit the minutes of meeting held to review the performance of local bodies, on waste segregation, processing, treatment and disposal.
- iv. submit a list of officials of Poonch Municipal Council, who are responsible for violation of Solid Waste Management Rules, for their prosecution under the Environmental (Protection) Act, 1986.

Encls : Letter dated 02-03-2024


26/3/24
(Vasu Yadav)
Chairman

Copy to the:

1. Financial Commissioner (Addl. Chief Secretary), Forests, Ecology and Environment Department, Civil Secretariat, Jammu / Srinagar.
2. Commissioner/Secretary to Govt. Housing and Urban Development Department, Civil Secretariat, Jammu / Srinagar.
3. Divisional Commissioner, Jammu.
4. Regional Director, J&K PCC, Jammu.
5. Director, Urban Local Bodies, Jammu.
6. Divisional Officer, PCC, Poonch.
7. Scientist 'A' In charge Waste Management, J&K PCC, Jammu.



Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU
Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu.
Email: regionaldirectorjkspcbmu@gmail.com, Tel/Fax 0191-2476926

The Chairman,
JK Pollution Control Committee,
Jammu

No. PCC/RDJ/NGT/2024/316-17

Dated : 02/05/2024

Subject : Hon'ble NGT matter titled Raja Muzaffar Bhat V/s UT of J&K and Ors in
OA No. 253/2023

Sir,

With regard to the subject cited above, kindly find enclosed herewith the report submitted by DO PCC Poonch vide his letter No. JKPCC/Div/P/2024/63 dt 29/04/2024, for further necessary action at your end please.

Encl: As above

Yours faithfully,


(Shaveta Jantial), IFS
Regional Director

Copy to:-

- 1) Member Secretary JKPCC Jammu for kind information.



Government of Jammu and Kashmir
Office of the Divisional Officer
Pollution Control Committee
Poonch

The Regional Director,
 Pollution Control Committee,
 Jammu.

Dated: 29/04/2024

No: JK PCC /Div/P/2024/63

Subject:- Hon'ble NGT matter titled Raja Muzaffar Bhat V/S UT of J&K and Ors in O.A No.253/2023.

Ref:- PCC/RDJ/SA/Legal/3286-87;

Dated: 06/01/2024.

R/Medani,

In reference to above captioned subject, it is submitted that the present status in the matter remains almost same with some activity regarding identification of site for material recovery facility (MRF) have been initiated as per documents submitted by the CEO M.C poonch. (Copies enclosed for reference).

However the ground position remains the same and M.C poonch is dumping MSW at the same site near S.K bridge poonch.

Further it is submitted that the environmental compensation(EC) imposed on M.C poonch has not been deposited till date and M.C poonch has also not applied for the feasibility certificate for the new identified site from JK PCC as the old site measuring 47.50 kanal land transferred to M.C poonch at village kaslian stands rejected by the consultant hired by M.C poonch. Hence the present status is submitted for further necessary action please.

J&K Pollution Control Committee

Your Faithfully
 Arshad Mirza DO Poonch

Receipt No. 223
 Date: 30/4/24
 Encls: Photograph
 Signature

29/04/24

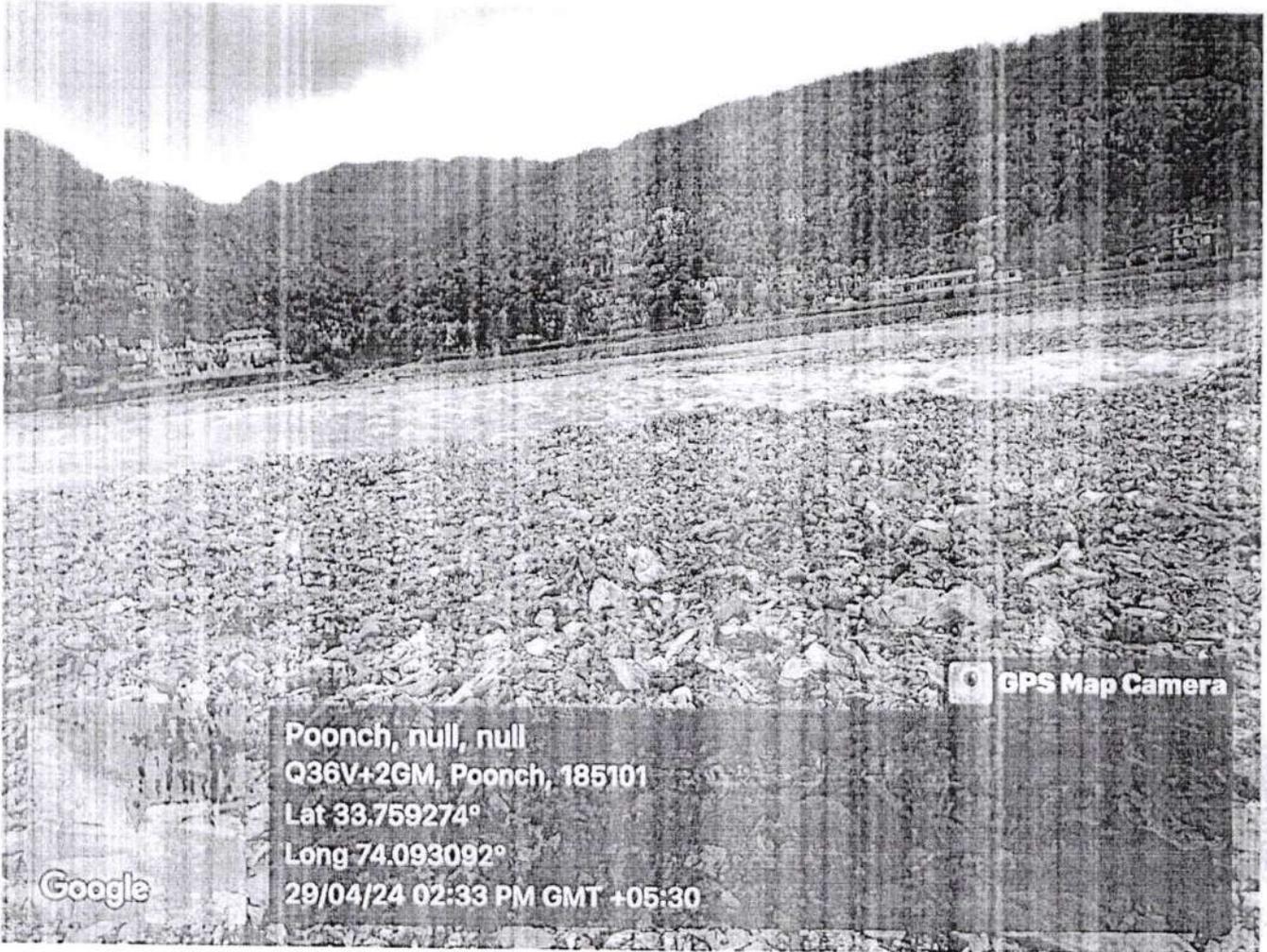
SA(NGT)
 Check if all
 copies are enclosed
 P.



GPS Map Camera

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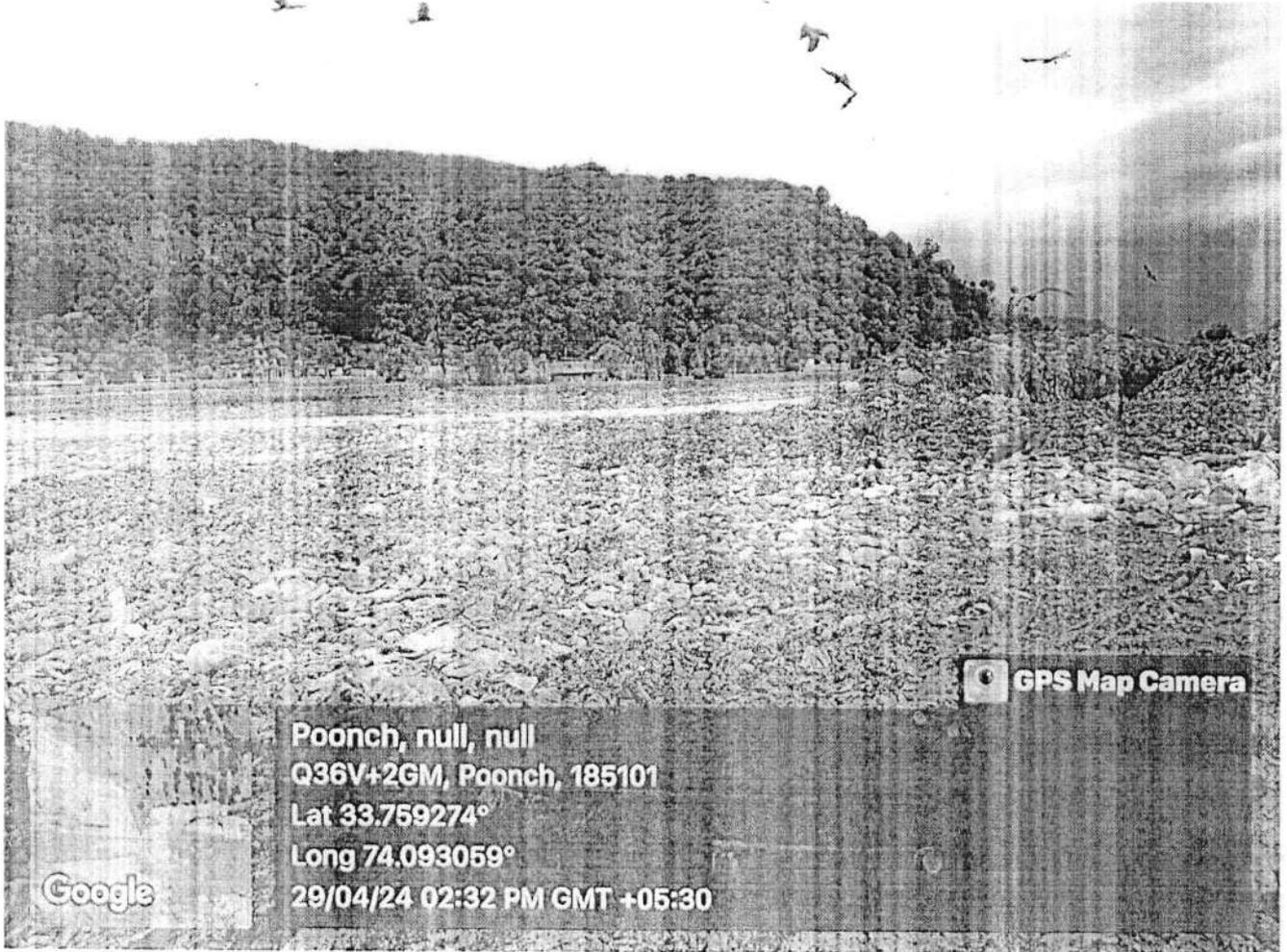
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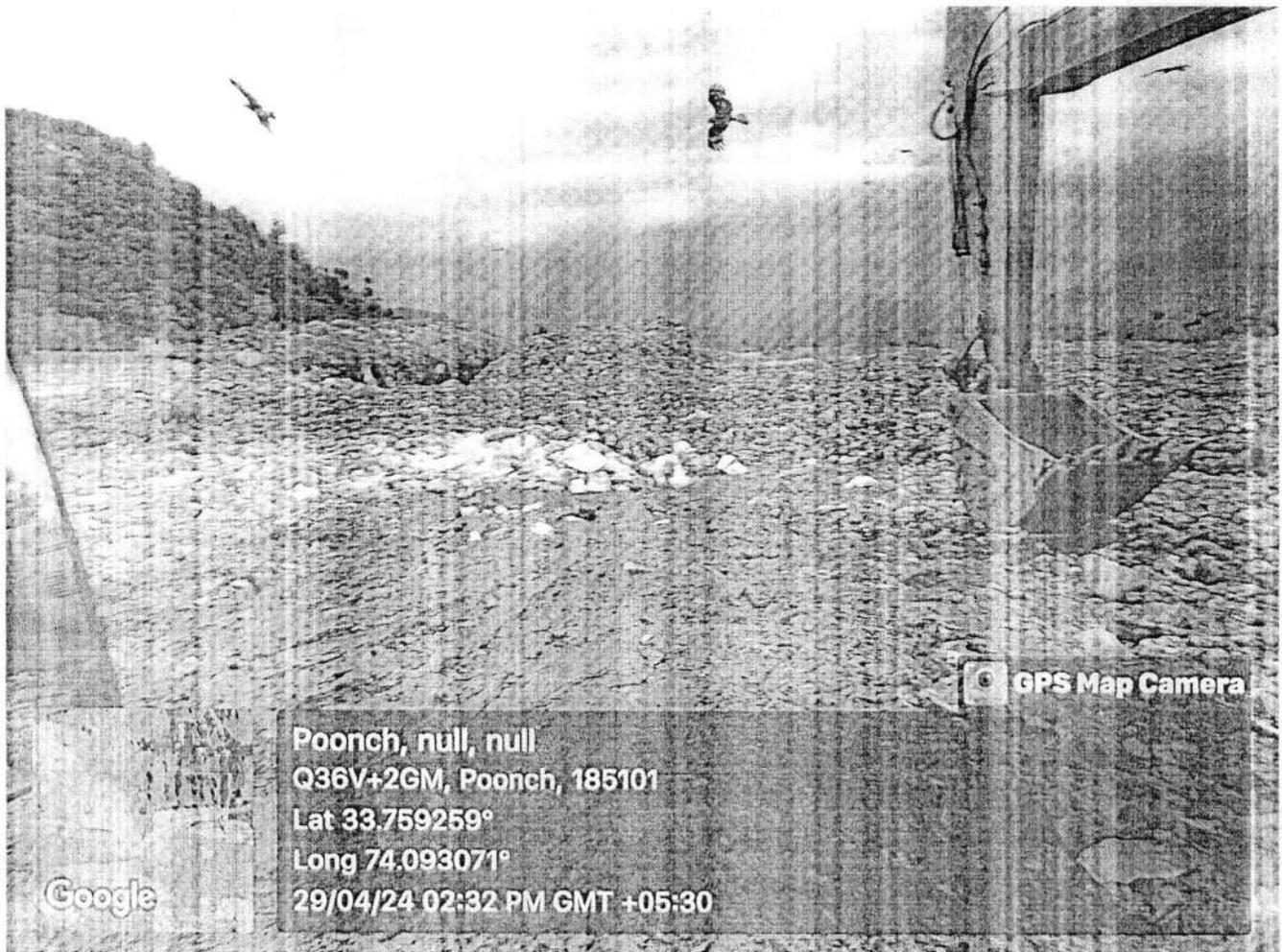
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 GPS Map Camera

Google



GPS Map Camera

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Google

of the Municipal Council Poonch

GOVERNMENT OF UNION TERRITORY OF JAMMU AND KASHMIR
OFFICE OF THE DEPUTY COMMISSIONER POONCH

Subject: Transfer/Allotment of State Land for Construction of Solid Waste Management Plant at Village Kanuyian, Tehsil Havell, District Poonch.

ORDER NO: 14 of 2023

Dated: 08-09-2023

Whereas, Director Urban Local Bodies Jammu vide his No. DULB/2022/2189-91 dated 21/07/2023 has requested for transfer of State Land measuring 09 Kanal for establishment of Solid Waste Management Plant Poonch; And

Whereas, Tehsildar Havell was directed vide this office letter No. DCP/LA/1427-30 dated 25/07/2023 to identify State land measuring 09 kanal for establishment of Solid Waste Management facility Poonch; And

Whereas, Tehsildar Havell has Identified State land measuring 09 Kanal out of Khasra No. 146/1 of Village Kanuyian and submitted Revenue papers of the same vide his office letter No. TH/CQ/714 dated 27-07-2023 The type of Land is recorded as Banjar Qadeem; And

Whereas, Revenue papers were forwarded to Chief Executive Officer, Municipal Council Poonch vide this office letter No. DCP/LA/1516-18 dated 04/08/2023 for authentication and placement of Formal Indent for Competent Authority; And

Whereas, Director Urban Local Bodies Jammu has authenticated the Revenue papers and returned the same along with formal indent vide his letter No. DULB/PS/2023-24/2893-96 dated 26/08/2023; And

Whereas, J&K Government vide Order No: 30(Rev(s) of 2019 dated: 05-03-2019 has authorized Deputy Commissioners to transfer State Land upto 10 Kanal free from all encumbrances to the State Government Department/(s) for public Purposes/developmental programs within their territorial jurisdictions; And

Whereas, State Land measuring 09 kanal out of Khasra No 146/1 of village Kanuyian is required for public purpose i.e. for construction of Solid Waste Management Plant Poonch, which is less than 10 Kanal and, as such, under the competency of under signed for transfer of same in favour of Directorate of Urban Local Bodies, Jammu.

Therefore, in exercise of the power vested upon me vide Govt. Order No: 30-REV(S) of 2019 dated: 05-03-2019, State Land measuring 09 kanal out of Khasra No. 146/1 of Village Kanuyian, Tehsil Havell District Poonch is hereby transferred in favour of Directorate of Urban Local Bodies, Jammu for construction of Solid waste Management Plant situated at village Kanuyian, Tehsil Havell District Poonch.

Washim M. Choudhary (IAS)
Deputy Commissioner
Poonch

No: DCP/LA/139-45

Dated: 08/09/2023

Copy for information to:

1. Financial Commissioner (Revenue) J&K Jammu/Srinagar.
2. Commissioner/Secretary to Government Revenue Department J&K Jammu/Srinagar.
3. Divisional Commissioner Jammu.
4. Director Urban Local Bodies Jammu.
5. Tehsildar Havell, for necessary action.
6. Chief Executive Officer, Municipal Council Poonch for necessary action.
7. Office File

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of the Municipal Council Poonch

OFFICE OF THE MUNICIPAL COUNCIL POONCH

Executive Engineer
FWD (R&B) Div.
Poonch

No: MC/W/2023/1077

Dated:- 05-10-2023

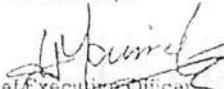
Sub: Preparation of estimate for fencing of Municipal Land situated at Village Kunyian Poonch.

Sir,

Kindly refer to the subject cited above. It is submitted that the state land measuring 9 kanal under Khasra No. 146-1 at Village Kunyian Poonch has been transferred in favour of Municipal Council Poonch vide order No. 14 of 2023 dated 08-09-2023 vide endorsement No. DCP/LA/3945 dated 08-09-2023 for construction Material Recovery Facility under Solid Waste Management Project.

As such you are requested to kindly issue instruction to the concerned quarter for preparation of estimate of the aforesaid fencing of Municipal land so that the said work could be executed at the earliest.

Yours faithfully,


Chief Executive Officer
Municipal Council
Poonch

R/W. ACE/2023/1077
10/10/2023

of the Municipal Council Poonch

OFFICE OF THE MUNICIPAL COUNCIL POONCH
(email: eopoonch-jk@nic.in)

The Director,
Urban Local Bodies,
Jammu.

No. MC/P/2023/1350

Dated:- 18-12-2023

Subject:- Construction of MRF at Poonch Town

Sir,

Kindly refer to the subject cited above, in this connection; find enclosed herewith a copy of Detailed Project Report prepared by the executing agency i.e. PW (R&B) Deptt. Poonch for construction of Material Recovery Facility at Kunuyian having estimated cost amounting to Rs.115.49 lacs.

Pertinent to mention herethat a piece of state land have already been transferred for establishment of Material Recovery Facility (MRF) by the Deputy Commissioner, Poonch vide order No. 14 of 2023 dt. 08-09-2023.

Therefore, it is requested to kindly authorized for administrative approval and execution of said work.

Yours faithfully,


Chief Executive Officer
Municipal Council Poonch

of the Municipal Council Poonch
.....

OFFICE OF THE MUNICIPAL COUNCIL POONCH
(Email: eopoonch-jk@nic.in)
.....

The Executive Engineer,
PW (R&B) Department,
Div. Poonch,

No: MC/P/2023/1385

Dated: 18-12-2023

Subject: Submission of estimate for compost PAD.

Sir,

Kindly refer to the subject cited above, in this connection; find enclosed herewith a copy of communication received from Directorate of Urban Local Bodies, Jammu alongwith compost PAD and shed template including photo of compost PAD. The details of compost PAD to be constructed is given below:-

1. Area of Compost PAD with shed: 30 Mtr X 17 Mtr.
2. Leach ate Pit: 8 (length) X (Width) X5 (Depth) feet.
3. Slope of PAD should be on one side with three side drainage and one leach ate Pit.

Therefore, you are requested to direct the field engineers for preparation of detail estimate and submission for further necessary action.

Yours faithfully,


Chief Executive Officer,
Municipal Council Poonch

of the Municipal Council Poonch

OFFICE OF THE EXECUTIVE ENGINEER PWD(R&B) DIVISION POONCH

To,

The Chief Executive Officer
Municipal Council Poonch,

No. R&B/D.B/ 12565-67
Dated: 05-02-2024

Subject :- Submission of Estimate/DPR for Accord of Administrative Approval .
Reference: Your letter NO. MCP/2023/1468-34 Dt: 05-01-2023.

Sir,

Kindly find enclosed herewith the below mentioned detailed estimate/DPR for Accord of Administrative Approval and arrangement of funds for the year of 2023-24 so that the work can be put to tenders.

S.No	Name of work	Amount (in lacs)
1	Construction of Material Recovery Facility and Compost Pad under SWM at Kunuyan Poonch.	216.57

Yours faithfully


Executive Engineer
PWD(R&B) Division
Poonch

Copy to the :-

1. District Development Commissioner Poonch for favor of information.
2. Assistant Executive Engineer PWD(R&B) Sub Division Poonch for information.

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Office of the Municipal Council Poonch

Office of the Municipal Council Poonch

The Director,
Urban Local Bodies,
Jammu.

No. MCP/2023-24/1522

dated: 05.02.2024

Subject: - Construction of MRF and Compost pad for Poonch town.

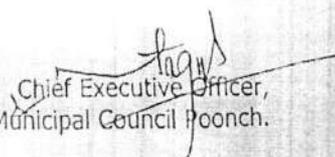
Sir,

Kindly refer the subject cited above, in this connection find enclosed herewith a copy of Detail Project Report for establishment of Solid Waste Management Project comprises of Material Recovery Facility, Compost Pad, Chowkidar Quarter, Fencing of site etc at Solid Waste Management Site village Kunayan Poonch.

Pertinent to mention herethat a piece of state land has already been transferred for establishment of Solid Waste Management Project at village Kunayan by the Deputy Commissioner Poonch vide Order No. 14 of 2023 dated 08.09.2023.

Therefore, it is requested to kindly authorize for execution of the said work under SBM through executing agency PW(R&B) Department Division Poonch.

Yours faithfully


Chief Executive Officer,
Municipal Council Poonch.

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of the Municipal Council Poonch

**Union Territory of Jammu and Kashmir,
Directorate of Urban Local Bodies, Jammu.**

(Head Office: Complex, Near Chief Architect Office, Jammu.)
(M/Fax: 0191-2407857)

(Mail ID: durb@jammu.govt.in)
(Website: www.jammu.govt.in)

The Chief Executive Officer,
Municipal Council,
Poonch.

No.: DULB/P&S/2024 | 6467-88

Dated: 16/02/2024.

Sub:- Authorization for Construction of MRF and Compost pad with shed At
Municipal Council Poonch.

Ref :- Chief Executive Officer, Poonch letter No. MCP/2024/578 dated
05/02/2024.

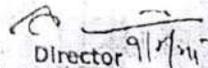
Sir,

In reference to the subject and reference captioned above, approval is hereby conveyed for "Construction of MRF and Compost pad with shed for MC Poonch" with an estimated cost of Rs. 196.24 lacs during the current financial year by debit to SWM component of Swachh Bharat Mission(SBM-U).

The funds for the purpose shall be released after furnishing the work done certificate along with copies of Administrative Approval, TS, Allotment, pre-execution and post-execution photographic evidence of works from the implementing agency, viz. concerned Executive Engineer PWD(R&B) Division-Poonch. The authorization for execution of works, is however, subject to the adherence of all codal formalities as prescribed under rule.

Consequent upon the above, authorization already conveyed vide this office letter No. DULB/P&S/2021/12346-48 dated 18/10/2021 amounting to Rs. 85.33 lacs for the work in question now has been cancelled.

Yours faithfully


Director
Urban Local Bodies
Jammu

Copy to the:-

1. Pvt. Secretary to the Commissioner/Secretary to Govt., H&UDD, J&K Civil Secretariat, Jammu/Srinagar for information of the Commissioner/Secretary, H&UDD.

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of the Municipal Council Poonch



GOVERNMENT OF JAMMU AND KASHMIR

OFFICE OF THE SUPERINTENDING ENGINEER PWD (R&B) CIRCLE POONCH

Email: teawil@jkslengovt.jk.gov.in

The Chief Engineer,
PW(R&B) Department,
Pt. Panjtal

G20

No. SC/2448-50

DI. 25-03-2024

Subject: - Technical Sanction.

Reference: - Accord of Administrative Approval Chief Executive Officer
Municipal Council -Rajouri vide Order No 1615-MC(P) of 2024,
Dated 14-02-2024.

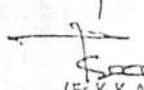
Reference: - Executive Engineer PWD(R&B) Division Poonch vide letter No
R&B/DB/13067-69, Dated 01-03-2024.

Sir,

Kindly find enclosed herewith the Application for Technical Section of the
below mentioned schemes in requisite number of copies along with technical report,
abstract of cost detailed estimates and necessary drawing for favour of further
necessary action please.

S.No	Name of work	Amount (Rs in lacs)
1	Construction of MRF (Material Recovery Facility) and compost Pad under SWM at Village Kurayan, Poonch.	196.24

Yours faithfully


(Er. K. K. Atri)
SuperIntending Engineer,
PWD(R&B) Circle,
Poonch

Copy to the :-

1. Executive Engineer PWD(R&B) Division Poonch for Information please.
2. Office Regard File

of the Municipal Council Poonch
.....

Office of the Municipal Council Poonch
.....

Subject: Accord of Administrative Approval for 'construction of Material Recovery Facility (MRF) & Compost pad with shed at Municipal Council Poonch'.

Ref.No: (i) Delegation of Powers to the Municipal Bodies vested in Govt. Order No. 52-JK(HUD) of 2020 dated 14.02.2020.
(ii) Submission of detailed Project Report by the Executive Engineer PWD(R&B) Division Poonch Vide No. R&B/D.B/12565-67 dated 05.02.2024.
(iii) Authorization conveyed by the Directorate of Urban Local Bodies Jammu vide No. DULB/P&S/2024/6407-08 dated 10.02.2024.

Order No. ¹⁶¹⁵ -MC(P) of 2024
Dated: 14 -02-2024

In exercise of Powers vested under Section ii & iii, Delegation of Financial Powers to the Municipal Bodies vested in Govt. Order No. 52-JK (HUD) of 2020 dated 14.02.2020, Sanction is hereby accorded to the grant of Administrative Approval for "Construction of Material Recovery Facility (MRF) & Compost Pad for Municipal Council Poonch at village Kanuyian Poonch" for an amount of Rs. 196.24 lacs by debit to SWM component of Swachh Bharat Mission (SBM-U)

The accord of administrative approval is subject to the following conditions that:-

- i. The works are executed strictly as per the Codal provisions, Financial propriety, approved specifications and within budgetary allocation.
- ii. The AAA shall not be treated as an authorization to spend money which is not provided for in the budget and completion of these schemes shall be ensured during stipulated periods to avoid any revision.
- iii. The proposals are strictly devised and designed as per the latest relevant I.S Codes and Specifications of PWD/CPWD, Morth/IRS and that the other relevant rules, procedures and guidelines are strictly followed during the execution of the works.
- iv. The e-tendering mode is followed for fixation of award of contract for execution of the project and working DPR is followed in the formation for BOQ for e-tendering purpose of the project. Fragmentation of the project while tendering in not allowed.

of the Municipal Council Poonch

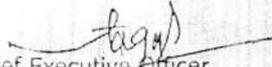
- v. That the Electrical/Mechanical and electronic components are authenticated and technically vetted by the competent authorities of relevant field.
- vi. That the standard specifications are followed as per CPWD, NBCC & I.S standards.
- vii. That the drawings are vetted by the competent authority before execution of the works.
- viii. That the rates for the items, not covered in JK-SOR or any other relevant Schedule, shall confirm to Analysis of rates based on authentic Data Book, to be computed and approved by the competent authority well before invitation of tenders in accordance with set codal procedures.
- ix. That the lump-Sum provisions, either in terms of percentage or fixed as made for certain components of the DPR are provisional and shall be subject to detailed estimates based on actual details/requirements and relevant rates, to be framed and approved by the competent authorities well before invitation of tenders in accordance with set codal procedures.
- x. That the working BOQs, based on approved design details/requirements, are frame as per J&K PWD schedule of rates for e-tendering purpose of the projects.
- xi. That e-tendering mode is followed for fixation of the award of contract for execution of the project. Fragmentation of project, while tendering, is not allowed.

By order

Sd/-
Administrator
Municipal Council Poonch

Copy to the: -

1. Director Urban Local Bodies, Jammu for kind information please.
2. Executive Engineer PW(R&B) Division Poonch for information and necessary action.
3. Account Officer Municipal Council Poonch for information and necessary action.
4. Office order file.


Chief Executive Officer
Municipal Council-Rajouri

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Office of the Municipal Council Poonch

The Regional Director,
J&K Pollution Control Board,
Jammu.

No. MCP/2023-24/1865-67

Dated: 27.03.2024

Subject: - Show Cause Notice for levying Environmental Compensation.

Sir,

Kindly refer the subject cited above, in this connection, it is submitted that Municipal Council Poonch is highly conscious of the fact that the Solid Waste is required to be dealt in a scientific and environmental friendly manner as per the mandate of Solid Waste Management Rules 2016. The Municipal Council Poonch has notified Solid Waste Management Bye-Laws vide notification dated 04.09.2019 published in the Govt. Gazette specifying inter-alia the fine/penalty clauses as well.

It is submitted that Municipal Council Poonch has taken several steps to resolve the long pending issue for disposal of municipal solid waste in an environmental friendly & scientific manner. site for Material Recovery Facilities/Waste Process Centre has been identified. The same has been sanctioned for construction of Material Recovery Facility and Compost Pad at an estimate cost of Rs. 196.24 lakh.

The Administrative Approval was accorded and the executing agency i.e PW(R&B) Department, Division Poonch was requested to execute the work as early as possible. The funds have already been released by the Directorate of Urban Local Bodies Jammu in favour of Municipal Council Poonch for construction of MRF and Compost Pad.

The Municipal Council Poonch have also procured 05 garbage collection vehicle with segregated bin facilities and also deployed 15 waste collection vehicles for collection of 100% door to door waste in a segregated manner.

A large scale campaign through (IEC) activities involving social groups, NGO's & Schools have been undertaken which educate the people of the town on:-

1. Practice segregation of waste at source so that the collection team gets facilitated during collection process.
2. Installation of twin bins at different location i.e for wet & dry waste.
3. Reuse the waste to the extent possible for their personal and welfare of society.
4. Minimize generation of waste to help in keeping the town neat and clean.

It is as such requested that the show cause notice issued may kindly be withdrawn/cancelled and provide some time for completion of these projects.

Yours faithfully,


Chief Executive Officer,
Municipal Council Poonch

Copy to the:-

1. Director, Urban Local Bodies Jammu for information.
2. Member Secretary, District Environmental Committee Poonch for information.

GOVERNMENT OF UNION TERRITORY OF JAMMU AND KASHMIR
OFFICE OF THE DEPUTY COMMISSIONER POONCH

Subject: Transfer/Allotment of State Land for Construction of Solid Waste Management Plant at Village Kanuyian, Tehsil Haveli, District Poonch.

ORDER NO: 14 of 2023

Dated: 08-09-2023

Whereas, Director Urban Local Bodies Jammu vide his No. DULBJ/2022/2189-91 dated 21/07/2023 has requested for transfer of State Land measuring 09 Kanal for establishment of Solid Waste Management Plant Poonch; And

Whereas, Tehsildar Haveli was directed vide this office letter No. DCP/LA/1427-30 dated 25/07/2023 to identify State land measuring 09 kanal for establishment of Solid Waste Management facility Poonch; And

Whereas, Tehsildar Haveli has identified State land measuring 09 Kanal out of Khasra No. 146/1 of Village Kanuyian and submitted Revenue papers of the same vide his office letter No. TH/OQ/714 dated 27-07-2023 The type of Land is recorded as **Banjar Qadeem**; And

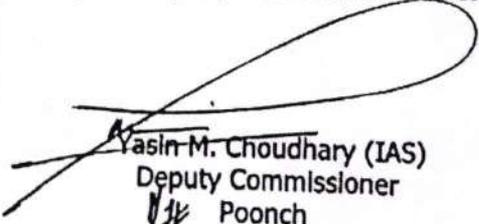
Whereas, Revenue papers were forwarded to Chief Executive Officer, Municipal Council Poonch vide this office letter No. DCP/LA/1516-18 dated 04/08/2023 for authentication and placement of Formal Indent for Competent Authority; And

Whereas, Director Urban Local Bodies Jammu has authenticated the Revenue papers and returned the same along with formal indent vide his letter No. DULBJ/P&S/2023-24/2893-96 dated 26/08/2023; And

Whereas, J&K Government vide Order No: 30(Rev(s) of 2019 dated: 05-03-2019 has authorized Deputy Commissioners to transfer State Land upto 10 Kanal free from all encumbrances to the State Government Department/(s) for public Purposes/developmental programs within their territorial jurisdictions; And

Whereas, State Land measuring 09 kanal out of Khasra No 146/1 of village Kanuyian is required for public purpose i.e. for construction of Solid Waste Management Plant Poonch, which is less than 10 Kanal and, as such, under the competency of under signed for transfer of same in favour of Directorate of Urban Local Bodies, Jammu.

Therefore, in exercise of the power vested upon me vide Govt. Order No: 30-REV(S) of 2019 dated: 05-03-2019, State Land measuring 09 kanal out of Khasra No. 146/1 of Village Kanuyian, Tehsil Haveli District Poonch is hereby transferred in favour of Directorate of Urban Local Bodies, Jammu for construction of Solid waste Management Plant situated at village Kanuyian, Tehsil Haveli District Poonch.


 Yasin M. Choudhary (IAS)
 Deputy Commissioner
 Poonch

No: DCP/LA/139-45
 Dated: 08/09/2023

Copy for information to:

1. Financial Commissioner (Revenue) J&K Jammu/Srinagar.
2. Commissioner/Secretary to Government Revenue Department J&K Jammu/Srinagar.
3. Divisional Commissioner Jammu.
4. Director Urban Local Bodies Jammu.
5. Tehsildar Haveli, for necessary action.
6. Chief Executive Officer, Municipal Council Poonch for necessary action.
7. Office File.

OFFICE OF THE MUNICIPAL COUNCIL POONCH

Executive Engineer
PWD (R&B) Div.
Poonch

No: MC/P/2023/1079

Dated:- 05-10-2023

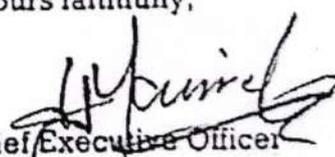
Sub: Preparation of estimate for fencing of Municipal Land situated at Village Kunyian Poonch.

Sir,

Kindly refer to the subject cited above. It is submitted that the state land measuring 9 kanal under Khasra No. 146-1 at Village Kunyian Poonch has been transferred in favour of Municipal Council Poonch vide order No. 14 of 2023 dated 08-09-2023 vide endorsement No. DCP/LA/3945 dated 08-09-2023 for construction Material Recovery Facility under Solid Waste Management Project.

As such you are requested to kindly issue instruction to the concerned quarter for preparation of estimate of the aforesaid fencing of Municipal land so that the said work could be executed at the earliest.

Yours faithfully,


Chief Executive Officer
Municipal Council
Poonch

R-NO: ACE/SOP/3/601
10/10/2023

Chief Engineer
408
10/10/23

OFFICE OF THE MUNICIPAL COUNCIL POONCH
(email: eopoonch-jk@nic.in)

The Director,
Urban Local Bodies,
Jammu.

No:- MC/P/2023/1390

Dated:- 18-12-2023

Subject:- Construction of MRF at Poonch Town.

Sir,

Kindly refer to the subject cited above, in this connection; find enclosed herewith a copy of Detailed Project Report prepared by the executing agency i.e. PW (R&B) Deptt. Poonch for construction of Material Recovery Facility at Kunuyian having estimated cost amounting to Rs.115.49 lacs.

Pertinent to mention herethat a piece of state land have already been transferred for establishment of Material Recovery Facility (MRF) by the Deputy Commissioner, Poonch vide order No. 14 of 2023 dt. 08-09-2023.

Therefore, it is requested to kindly authorized for administrative approval and execution of said work.

Yours faithfully,


Chief Executive Officer
Municipal Council Poonch

OFFICE OF THE MUNICIPAL COUNCIL POONCH

(Email: eopoonch-jk@nic.in)

The Executive Engineer,
PW (R&B) Department,
Div. Poonch.

No:- MC/P/2023/1385

Dated:- 18-12-2023

Subject:- Submission of estimate for compost PAD.

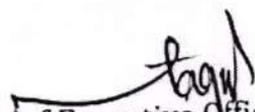
Sir,

Kindly refer to the subject cited above, in this connection; find enclosed herewith a copy of communication received from Directorate of Urban Local Bodies, Jammu alongwith compost PAD and shed template including photo of compost PAD. The details of compost PAD to be constructed is given below:-

1. Area of Compost PAD with shed: 30 Mtr X 17 Mtr.
2. Leach ate Pit: 8 (length) X (Width) X5 (Depth) feet.
3. Slope of PAD should be on one side with three side drainage and one leach ate Pit.

Therefore, you are requested to direct the field engineers for preparation of detail estimate and submission for further necessary action.

Yours faithfully,


Chief Executive Officer,
Municipal Council Poonch

OFFICE OF THE EXECUTIVE ENGINEER PWD(R&B) DIVISION POONCH

To,

The Chief Executive Officer
Municipal Council Poonch,

No. R&B/D.B/ 12565-67
Dated:- 05-02-2024

Subject :- Submission of Estimate/DPR for Accord of Administrative Approval .

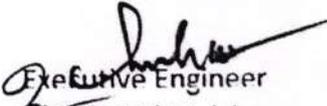
Refferance: Your letter NO. MCP/2023/1468-34 Dt: 05-01-2023.

Sir,

Kindly find enclosed herewith the below mentioned detailed estimate/DPR for Accord of Administrative Approval and arrangement of funds for the year of 2023-24 so that the work can be put to tenders.

S.No	Name of work	Amount (in lacs)
1	Construction of Material Recovery Facility and Compost Pad under SWM at Kunuyian Poonch.	216.57

Yours faithfully


Executive Engineer
PWD(R&B) Division
Poonch

Copy to the :-

1. District Development Commissioner Poonch for favor of information.
2. Assistant Executive Engineer PWD(R&B) Sub Division Poonch for information.

Office of the Municipal Council Poonch

The Director,
Urban Local Bodies,
Jammu.

No. MCP/2023-24/1578

dated: 05.02.2024

Subject: - Construction of MRF and Compost pad for Poonch town.

Sir,

Kindly refer the subject cited above, in this connection find enclosed herewith a copy of Detail Project Report for establishment of Solid Waste Management Project comprises of Material Recovery Facility, Compost Pad, Chowkidar Quarter, Fencing of site etc at Solid Waste Management Site village Kunayan Poonch.

Pertinent to mention herethat a piece of state land has already been transferred for establishment of Solid Waste Management Project at village Kunayan by the Deputy Commissioner Poonch vide Order No. 14 of 2023 dated 08.09.2023.

Therefore, it is requested to kindly authorize for execution of the said work under SBM through executing agency PW(R&B) Department Division Poonch.

Yours faithfully


Chief Executive Officer,
Municipal Council Poonch.

**Union Territory of Jammu and Kashmir,
Directorate of Urban Local Bodies, Jammu.**

(Rail Head Complex, Near Chief Architect Office, Jammu.)

(Ph/Fax: 0191-2467857)

(Mail ID: dlubjammu@jammu.gov.in)

(Website: www.dlubjammu.org)

The Chief Executive Officer,
Municipal Council,
Poonch.

No.:-DULBJ/P&S/2024 | 6407-08

Dated:-10/02/2024.

**Sub:-Authorization for Construction of MRF and Compost pad with shed At
Municipal Council Poonch.**

**Ref :- Chief Executive Officer, Poonch letter No. MCP/2024/578 dated
05/02/2024.**

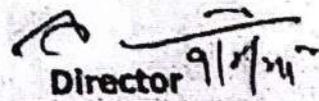
Sir,

In reference to the subject and reference captioned above, approval is hereby conveyed for "Construction of MRF and Compost pad with shed for MC Poonch" with an estimated cost of Rs. 196.24 lacs during the current financial year by debit to SWM component of Swachh Bharat Mission(SBM-U).

The funds for the purpose shall be released after furnishing the work done certificate along with copies of Administrative Approval, TS, Allotment, pre-execution and post-execution photographic evidence of works from the implementing agency, viz, concerned Executive Engineer PWD(R&B) Division-Poonch. The authorization for execution of works, is however, subject to the adherence of all codal formalities as prescribed under rule.

Consequent upon the above, authorization already conveyed vide this office letter No. DULBJ/P&S/2021/12346-48 dated 18/10/2021 amounting to Rs. 85.33 lacs for the work in question now has been cancelled.

Yours faithfully


 Director 9/2/24
 Urban Local Bodies
 Jammu

Copy to the:-

1. Pvt. Secretary to the Commissioner/Secretary to Govt., H&UDD, J&K Civil Secretariat, Jammu/Srinagar for Information of the Commissioner/Secretary, H&UDD.

Office of the Municipal Council Poonch

The Executive Engineer,
PW(R&B) Department,
Division Poonch.

No. MC/P/2023-24/1619 - 2-0

Dated: 15 .02.2024

Subject: - 'construction of Material Recovery Facility (MRF) & Compost pad with shed at Municipal Council Poonch, execution of work thereof.

Sir,

Kindly refer the subject cited above, in this connection; find enclosed herewith a copy of Administrative Approval for "Construction of Material Recovery Facility (MRF) & Compost Pad for Municipal Council Poonch at village Kanuyian Poonch" for an amount of Rs. 196.24 lacs by debit to SWM component of Swachh Bharat Mission (SBM-U).

Therefore, it is requested to take further appropriate necessary action in the matter.

Matter may be treated as most urgent.

Yours faithfully,


Chief Executive Officer,
Municipal Council Poonch

Copy to the:-

1. Administrator Municipal Council Poonch for kind information.
2. Dealing Assistant for follow up.

Office of the Municipal Council Poonch

Subject: Accord of Administrative Approval for 'construction of Material Recovery Facility (MRF) & Compost pad with shed at Municipal Council Poonch'.

Ref.No: (i) Delegation of Powers to the Municipal Bodies vested in Govt. Order No. 52-JK(HUD) of 2020 dated 14.02.2020.
(ii) Submission of detailed Project Report by the Executive Engineer PWD(R&B) Division Poonch Vide No. R&B/D.B/12565-67 dated 05.02.2024.
(iii) Authorization conveyed by the Directorate of Urban Local Bodies Jammu vide No. DULBJ/P&S/2024/6407-08 dated 10.02.2024.

Order No. ¹⁶¹⁵ -MC(P) of 2024

Dated: ¹⁴ -02-2024

In exercise of Powers vested under Section ii & iii, Delegation of Financial Powers to the Municipal Bodies vested in Govt. Order No. 52-JK (HUD) of 2020 dated 14.02.2020, Sanction is hereby accorded to the grant of Administrative Approval for "Construction of Material Recovery Facility (MRF) & Compost Pad for Municipal Council Poonch at village Kanuyian Poonch" for an amount of Rs. 196.24 lacs by debit to SWM component of Swachh Bharat Mission (SBM-U)

The accord of administrative approval is subject to the following conditions that:-

- i. The works are executed strictly as per the Codal provisions, Financial propriety, approved specifications and within budgetary allocation.
- ii. The AAA shall not be treated as an authorization to spend money which is not provided for in the budget and completion of these schemes shall be ensured during stipulated periods to avoid any revision.
- iii. The proposals are strictly devised and designed as per the latest relevant I.S Codes and Specifications of PWD/CPWD, Morth/IRS and that the other relevant rules, procedures and guidelines are strictly followed during the execution of the works.
- iv. The e-tendering mode is followed for fixation of award of contract for execution of the project and working DPR is followed in the formation for BOQ for e-tendering purpose of the project. Fragmentation of the project while tendering in not allowed.

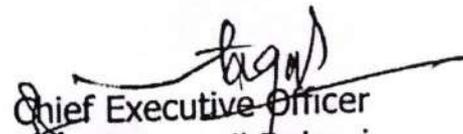
- v. That the Electrical/Mechanical and electronic components are authenticated and technically vetted by the competent authorities of relevant field.
- vi. That the standard specifications are followed as per CPWD, NBCC & I.S standards.
- vii. That the drawings are vetted by the competent authority before execution of the works.
- viii. That the rates for the items, not covered in JK-SOR or any other relevant Schedule, shall confirm to Analysis of rates based on authentic Data Book, to be computed and approved by the competent authority well before invitation of tenders in accordance with set codal procedures.
- ix. That the lump-Sum provisions, either in terms of percentage or fixed as made for certain components of the DPR are provisional and shall be subject to detailed estimates based on actual details/requirements and relevant rates, to be framed and approved by the competent authorities well before invitation of tenders in accordance with set codal procedures.
- x. That the working BOQs, based on approved design details/requirements, are frame as per J&K PWD schedule of rates for e-tendering purpose of the projects.
- xi. That e-tendering mode is followed for fixation of the award of contract for execution of the project. Fragmentation of project, while tendering, is not allowed.

By order

Sd/-
Administrator
Municipal Council Poonch

Copy to the: -

1. Director Urban Local Bodies, Jammu for kind information please.
2. Executive Engineer PW(R&B) Division Poonch for information and necessary action.
3. Account Officer Municipal Council Poonch for information and necessary action.
4. Office order file.


Chief Executive Officer
Municipal Council Rajouri

Office of the Municipal Council Poonch

The Executive Engineer,
JPDCL,
Division Poonch.

No. MCP/2023-24/1628-31

dated: 16.02.2024

Subject: - Electrification at MRF Site MC Poonch.

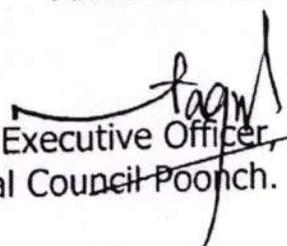
Sir,

Kindly refer the subject cited above, in this connection it is submitted that Municipal Council Poonch has initiated the process for establishment of Material Recovery Facility unit at village Kuniyan Poonch. 63 KVA transformer and other equipment's are required to be installed at site for electrification of MRF.

Therefore, it is requested to direct field engineers for preparation of estimates and submit for further appropriate necessary action.

Matter may be treated as most urgent.

Yours faithfully


Chief Executive Officer,
Municipal Council Poonch.

Copy to the:-

1. Administrator Municipal Council Poonch for kind information.
2. Director Urban Local Bodies Jammu for kind information.
3. Incharge electric wing MC Poonch for follow up.

Government of Jammu & Kashmir
Office of the Executive Engineer, Electric Division JPDCL Poonch
Telephone No.01965-220117 Fax: 01965-220117

No. EDP/ 6340-41
Dated:- 02-03-24

The Chief Executive Officer,
Municipal Council Poonch.

Sub: - Electrification of MRF Site MC Poonch.

Ref:- Your office letter No.MCP/2023-24/1628-31 dated:16.02.2024.

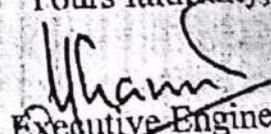
Sir,

In reference to the subject cited above, In this connection the Assistant Ex. Engineer Electric Sub Division JPDCL Poonch surveyed the site and submitted the physical and financial parameter:

S. No.	Name of Works	Physical Parameters			Amount Required
		HT Line (in Kms)	LT Line (in Kms)	Sub Station (in No/KVA)	
1	Creation of 63 KVA S/Str. at MRF Site MC Poonch	0.70	0.80	1x63	9.00
Total					9.00

It is as such requested that an amount of Rs.9.00 Lacs may deposit in favour of this Division so that the work can be taken up in hand.

Yours faithfully,


Executive Engineer
Electric Division (JPDCL)
Poonch

Copy to the:-

1. Assistant Ex. Engineer Electric Sub Division JPDCL Surankote for information.

Government of Jammu & Kashmir
Directorate of Urban Local Bodies Jammu

(Rail Head Complex, Near Chief Architect Office, Jammu)

(Ph/Fax: 0191 2463803)
(e-mail: dlujammu@jammu.gov.in)

(Mail ID: dlujammu@jammu.gov.in)

(Website: www.dlujammu.gov.in)

Sub:- 1. Release of funds under Capex as per the directions of Honb'le NGT.

Ref:-1. Release Order Nos.: 19/Capex/ Transfer / BCAUDD9/CtrlOfficerBca-BE/ 2023-2024/12/ 314 dated 01/12/2023 issued through BEAMS by Director Finance, Housing and Urban Development Department J&K, Civil Secretariat Jammu/Srinagar

2. Release letter No. HUD-PLANO-0CAPEX/26/2023-01/7202204 dated 01-12- 2023.

Order No. 07 -DULBJ of 2024

Dated: - 15 .02.2024

Sanction is hereby accorded to the release of funds to the tune of **Rs. 56.00 lakh (Rupees Fifty six lakh only)** for "**Electrification of various MRF sites**" out of the available funds under Capex as per the directions of Honb'le NGT under Gap funding against CSWAP in favour of P&AO, Municipal Council/Committee Basholi, R.S.Pura, Arnia, Bishnah, Poonch, Ghou Manhasan and Parole through BEAMS for the financial year 2023-24 under MH:4217-Urban Development (Capex Budget) for further depositing the same into MH-8443-Civil Deposit as per the breakup given below after completing all codal formalities as required under rules, during the current financial year.

(Rs. in Lacs)

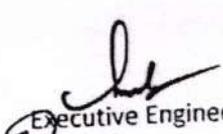
S.N o.	Name of Work	Funds already released	Funds now released	Total Released	Name of ULB
1.	Electrification of MRF Project of MC Basholi.	0.00	8.00	8.00	Basholi
2.	Electrification of MRF Project of MC R.S.Pura.	0.00	8.00	8.00	R.S.Pura
3.	Electrification of MRF Project of MC Arnia.	0.00	8.00	8.00	Arnia
4.	Electrification of MRF Project of MC Bishnah.	0.00	8.00	8.00	Bishnah
5.	Electrification of MRF Project of MC Poonch.	0.00	8.00	8.00	Poonch
6.	Electrification of MRF Project of MC Ghou Manhasan.	0.00	8.00	8.00	Ghou Manhasan
7.	Electrification of MRF Project of MC Parole.	0.00	8.00	8.00	Parole
8.	Electrification of MRF Project of MC Jourian.	1.50	0.00	1.50	Jourian
9.	Electrification of MRF Project of MC Vijaypur	12.00	0.00	12.00	Vijaypur
10.	Electrification of MRF Project of MC Khour.	1.50	0.00	1.50	Khour
Total		15.00	56.00	71.00	

V

**NAME OF WORK :- CONSTRUCTION OF MATERIAL RECOVERY FACILITY AT
KUNUYIAN POONCH**

S.NO	Particulars of items	Amount (LACS)
1	CONSTRUCTION OF MATERIAL RECOVERY FACILITY	94.82
2	CONSTRUCTION OF COMPOSE PAD WITH SHED	101.08
3	CONSTRUCTION OF CHOWKIDAR QUARTER	7.63
4	FENCING OF MATERIAL RECOVERY FACILITY AT KUNUYIAN	12.85
	TOTAL (A)	216.4
	GRAND TOTAL	216.4


Assistant Executive Engineer
PWD(R&B) sub-division
Poonch


Executive Engineer
PWD(R&B) Division
Poonch

OFFICE OF THE EXECUTIVE ENGINEER PWD(R&B) DIVISION POONCH

To,

The Superintending Engineer,
PWD(R&B) Circle Poonch.No. R&B/D.B/ 13067-69
Dated:- 01-03-2024

Subject: - Submission of DPR/Estimates for Technical Sanction under SWM.

Reference:-1.Chief Executive Officer's AAA Order No:-1615-MC(P) of 2024 Dated:-14-02-2024.(Copy enclosed for reference)
2.Your letter No.SEP/R&B/2223 Dated:-22-02-2024.

Sir,

As desired Kindly find enclosed herewith the below mentioned detailed estimate and drawings after doing the needful for Technical Sanction under SWM at village Kunayan Poonch.

S.No	Name of work	Amount (in lacs)
1	Detailed estimates for construction of MRF (Material Recovery Facility) and compost Pad under SWM at village Kunayan Poonch.	196.24

Yours faithfully


 Executive Engineer
 PWD(R&B) Division
 Poonch

Copy to the :-

1. District Development Commissioner Poonch for favor of information.
2. Assistant Executive Engineer PWD(R&B) Sub Division Poonch for information.

R.No: REE/SOP/24/1226
01/03/2024

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Subject :- Levying of Environmental Compensation on Chief Executive Officer, Municipal Council Poonch for violation for Violation of Solid Waste Management Rules, 2016

ORDER NO. : 01- JKPCC of 2024
DATED : 22-05-2024

Whereas, Environmental Compensation was levied upon Chief Executive Officer, Municipal Council Poonch by J&K Pollution Control Committee for the illegal act of disposing off the Solid Waste in an unscientific manner vide Order No. **06 JKPCC of 2023** dt. **22-02-2023** to the tune of Rs. **81.00 lakhs** and same has not been deposited by him so far and;

Whereas, the Divisional Officer, Pollution Control Committee Poonch, after conducting latest inspection on **13-07-2023**, reported with photographic evidence that unsegregated and untreated solid waste mixed with Bio medical waste is still being disposed along the bank of **Suran River, Poonch**, near Sher-e-Kashmir Bridge in blatant violations of Solid Waste Management Rules, 2016 and;

Whereas, with continuous failure on part of the Chief Executive Officer, Municipal Council Poonch to dispose off Solid waste in a scientific manner, series of show cause notices in light of the directions of the Hon'ble NGT for levying of Environmental Compensation were served upon Chief Executive Officer, Municipal Council, Poonch, latest vide notice No. **JKPCC/LSJ/876/2020/155-60** dt. **09-03-2024**, calling upon him to show cause within 15 days from its issuance as to why *Environmental Compensation* be not levied upon him in light of the directions of the Hon'ble National Green Tribunal and approved guidelines framed by Central Pollution Control Board and;

Whereas, matter was accordingly, examined by the Technical Advisory Committee (TAC) constituted by the JKPCC, for expert assessment and evaluation of Environmental Compensation, which recommended levying of compensation for a period from the date of issuance of order of imposition of Environmental Compensation for the period from **22-02-2023** to **27-04-2023** (64 days) amounting to Rs.**43.2** lakhs and from the date of issuance of order of imposition of Environmental Compensation for the period from **28-04-2023** to **31-01-2024** (279 days) amounting to Rs.**119.7** lakhs for **343** days and cumulatively amounting to **Rs.162.9 lakhs (Rupees One Crore Sixty Two lakhs and Nine Thousand only)** as per the directions of Hon'ble NGT and guidelines framed in this behalf.

Now, therefore, in view of foregoing reasons, **Environmental Compensation**, under **Polluter Pay's Principle**, to the tune of **Rs.162.9 lakhs** is levied upon **Chief Executive Officer Municipal, Council Poonch** for the period of violation of Municipal Solid Waste Rules, 2016, commencing from the date of issuance of order of imposition of Environmental Compensation for the period from **22-02-2023** to **27-04-2023** (64 days) and from the date of issuance of order of

26/5/24

imposition of Environmental Compensation for the period from **28-04-2023** to **31-01-2024** (279 days) in total for **343 days** of violation.

The Environmental Compensation/penalty for which such violation of environmental norms shall continue at the appropriate rate as per environmental laws and approved guidelines on day to day basis till compliance is made by the concerned Urban Local Body.

Accordingly, the **Chief Executive Officer, Municipal Council Poonch** shall deposit a sum of Rs. **162.9 lakhs (Rupees One Crore Sixty Two lakhs and Nine Thousand only)** as Environmental Compensation in the **Environment Compensation Fund Account No. 0023040510000001** in J&K Bank within 45 days and on lapse of above said period interest @ 12% on the compensation amount shall accrue, at the risk and responsibility of Chief Executive Officer, Municipal Council Poonch.

As approved by Competent Authority.

Encl: EC sheet


(Ghansham Singh), JKAS
Member Secretary 22.5.24
JKPCC.

No.: JKPCC/LSJ/MC-Poonch/876/2020/1-05

Dt.- 22 05-2024

Copy to the :-

Copy to the:-

1. Commissioner/Secretary to Govt, Housing & Urban Development Deptt. J&K Government, Civil Secretariat Jammu for information.
2. Dy. Commissioner / District Magistrate Poonch for information and necessary action
3. Director, Urban Local Bodies, Jammu for information and necessary action.
4. Regional Director, PCC Jammu for information and follow up action and has reference to his letter No. **PCC/RDJ/Consent-O/2024/4080 dt. 11-03-2024.**
5. Chief Executive Officer, Municipal Council Poonch for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006 || Silk Factory Road
Rajbagh, Srinagar, 190 008

**The Deputy Commissioner / District Magistrate
District Poonch.**

No: JKPCC/OA 253/2024/945-952

Dt: 18 April 2024

Subject: Violation of Solid Waste Management Rules, 2016 by Municipal Council Poonch.

Reference: i) JKPCC/OA 253/2024/916-923, Dt: 26 March 2024.

ii) Recovery of Environmental Compensation of Rs. 81.00 Lacs levied on Chief Executive Officer, Municipal Council, Poonch dated 02-03-2024, in OA No. 253 of 2023 titled "Raja Muzaffar Bhat vs UT of Jammu & Kashmir" before the Hon'ble National Green Tribunal.

May Please refer to the directions issued by this office vide No. : JKPCC/OA 253/2024/916-923, Dt: 26 March 2024. In this regard, requisite information is still awaited, which may be submitted within a week's time.

- i. ensure recovery of Environmental Compensation to the tune of Rs. 81.00 Lacs with interest @12% from Chief Executive Officer, Municipal Council, Poonch.
- ii. submit present status of identification and allocation of suitable land for setting up solid waste processing and disposal facilities.
- iii. submit the minutes of meeting held to review the performance of local bodies, on waste segregation, processing, treatment and disposal.
- iv. submit a list of officials of Poonch Municipal Council, who are responsible for violation of Solid Waste Management Rules, for their prosecution under the Environmental (Protection) Act, 1986.

Encls : As Above.


(Vasu Yadav)
Chairman
18/4/24

Copy to:

1. Financial Commissioner (Addl. Chief Secretary), Forests, Ecology and Environment Department, Civil Secretariat, Jammu / Srinagar.
2. Commissioner/Secretary to Govt. Housing and Urban Development Department, Civil Secretariat, Jammu / Srinagar.
3. Divisional Commissioner, Jammu.
4. Regional Director, J&K PCC, Jammu.
5. Director, Urban Local Bodies, Jammu.
6. Divisional Officer, PCC, Poonch for information and necessary action.
7. Scientist 'A' In charge Waste Management, J&K PCC, Jammu.